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At the Residential Office of
Hon'ble Mr. Justice Aftab Alam

Section II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Criminal) No. 10599 of 2010

(Against the judgment and final order dated 13.12.2010 passed by the Hon'ble High Court of Kerala at Ernakulam in Bail Application No. 8123 of 2010)

Neerdas Petitioner(s)

VERSUS

State of Kerala Respondent(s)

(With appln(s) for Ex-parte interim bail and exemption from filing certified copy of the judgment)

Date: 23/12/2010 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE AFTAB ALAM
HON'BLE DR. JUSTICE B.S. CHAUHAN

For Petitioner(s)
Mr. Jogy Scaria, Advocate
Mr. B. Rajesh, Advocate for
Mr. M.P. Vinod, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

After some arguments Mr. Jogy Scaria, learned counsel appearing for the petitioner seeks permission to withdraw the SLP.

It is dismissed as withdrawn.

(Anju Arora)
Sr.P.A.

(G.K. Sharma)
Additional Registrar